



2026:AHC:18155

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 909 of 2026

Ram Krishna Mishra

.....Petitioner(s)

Versus

State Of U.P And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Devesh Mishra, Saurabh Tripathi, Sr. Advocate
Counsel for Respondent(s)	: C.S.C., Mahendra Narain Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Prabhakar Awasthi, learned Senior Counsel assisted by Sri Saurabh Tripathi, learned counsel for the writ petitioner, Sri S.K. Pal, learned Addl. Chief Standing Counsel for the State and Sri Avijit Saxena for the Commission.
2. The case of the writ petitioner is that he was appointed as Lekhpal in the year 1997, promoted as Assistant Registrar, Kanoongo in the year 2013-14. In the seniority list, his number is 625. In the meantime, Case Crime no.8 of 2024 under Section 7 of Prevention of Corruption Act was lodged against him. The writ petitioner was languishing in jail and he was accorded reinstatement post grant of bail. According to the writ petitioner, juniors to him have already been promoted to the post of Naib Tehsildar.
3. Prayer in the present writ petition is for according consideration for promotion in the light of the Government Order dated 28.05.1997.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

6. Instructions filed today are taken on record and marked as Appendix 'A'.

January 27, 2026
N.S.Rathour

(Vikas Budhwar,J.)